

BEFORE THE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL

ORIGINAL APPLICATION NO.88/2017

Tribunal at Its Own Motion

...Applicant

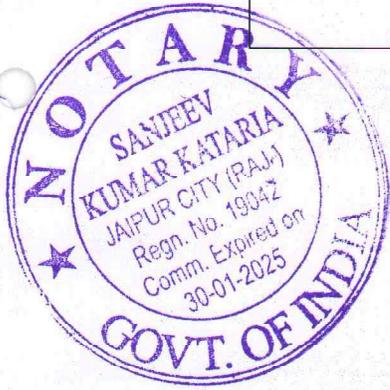
Vs.

State of Rajasthan

...Respondents

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Am
Regional Officer,
Rajasthan State Pollution Control Board
Jaipur (North)

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
जयपुर (उत्तर)



ATTESTED

17 8 JAN 2022

NOTARY PUBLIC
JAIPUR (RAJ) INDIA

BEFORE THE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL
ORIGINAL APPLICATION NO.88/2017

Tribunal at Its Own Motion

...Applicant

Vs.

State of Rajasthan

...Respondents

**ACTION TAKEN REPORT IN COMPLIANCE OF HON'BLE
TRIBUNAL ORDER DATED 06.12.2021 ON BEHALF OF
THE RAJASTHAN STATE POLLUTION CONTROL BOARD,
JAIPUR**

I, Vijay Sharma, S/o Late Shri Krishna Kumar Sharma, aged about 49 years, presently working as Regional Officer, Rajasthan State Pollution Control Board, Jaipur (North), do hereby solemnly State and affirm as under:-

- 1) That I am working as Regional Officer in Rajasthan State Pollution Control Board, Jaipur (North) and I am well conversant with the facts and circumstances of the matter.
- 2) That the Hon'ble Tribunal has passed order on 06.12.2021 inter-alia as follows:-

"2. Accordingly, we direct the Municipal Commissioner of Municipal Council, Jaipur and Member Secretary, Rajasthan State Pollution Control Board will personally appear on the next date of hearing through video conference with the action

am
क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
जायपुर (उत्तर)



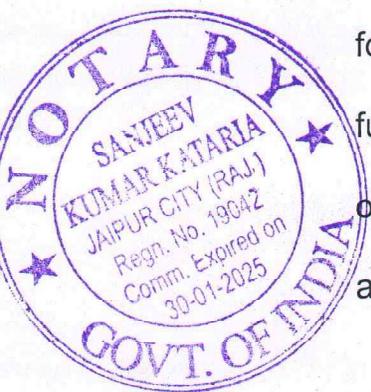
ATTESTED

[Signature]
8 JAN 2022
NOTARY PUBLIC
JAIPUR (RAJ) INDIA

3) That in compliance of the directions passed by the Hon'ble Tribunal, the State Board has issued closure directions to 09 units. The Photo copy of the closure directions issued to 09 units are annexed herewith and marked as **Annexure-1 (Collectively)**. It is further submitted that the State Board vide letter dated 23.12.2021 and letter dated 11.01.2022 has also requested the Jaipur Vidyut Vitran Nigam Limited for disconnection of electricity, of the defaulting units. The photo copy of the letters dated 23.12.2021 and dated 11.01.2022 are annexed herewith and marked as **Annexure-2 (Collectively)**.

4) That the State Board vide letter dated 24.12.2021 and 11.01.2022 has forwarded the details of all 09 units to District Collector, Jaipur for further necessary action against the defaulting units. The photo copy of the letters dated 24.12.2021 and 11.01.2022 are annexed herewith and marked as **Annexure-3 (Collectively)**.

In view of above, it is submitted that the action taken report may kindly be taken on record.



Handwritten signature

Regional Officer,
Rajasthan State Pollution Control Board
Jaipur (North)

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
जयपुर (उत्तर)



ATTESTED

1.8 JAN 2022
NOTARY PUBLIC
JAIPUR (RAJ) INDIA



RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional area, Jhalana Doongri, Jaipur.

Phone: 0141-5159802 EPBAX: 5159600,5159699 Fax: 5159694-97

www.rpcb.nic.in email: tcd.rpcb@gmail.com

ANNEXURE- 1

No. F.5 (Gen-40) RPCB/ Textile/ 2237

Dated : 21-12-21

M/s Imran Dyeing

Plot No. 146, Hussain Colony, Near Krishna Colony, Amer Road,

District-Jaipur

Sub:- Direction for closure under the provisions of section 33A of the Water (Prevention & Control of Pollution) Act, 1974.

Ref:- (i) Show Cause Notice dated 12.12.2019 issued to the industry by Regional Office. Jaipur (North).

(ii) Joint Survey dated 03.12.2019 & 05.12.2019 by officials from Land Revenue department, J.V.V.N.L., D.I.C. and R.S.P.C.B.

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water pollution.
4. And whereas M/s Imran Dyeing, (herein after referred to as the "Industry") is engaged in operating a plant/industry at Plot No. 146, Hussain Colony, Near Krishna Colony, Amer Road, District-Jaipur for processing of textiles.
5. And whereas section 25/26 of the Water Act prohibits establishing or operating an industrial plant and discharge of effluent without obtaining previous consent of the State Board.
6. And whereas you are operating your plant without obtaining prior consent from the State Board.
7. And whereas, your unit was inspected by the officials of the Land Revenue Department, J.V.V.N.L., D.I.C. and R.S.P.C.B on 03.12.2019 and 05.12.2019 and it was observed that:
 - a) **You are operating your unit without installing adequate pollution control measures for abatement of pollution and thus causing pollution in the area.**
 - b) **That the land on which plant is established is non-confirming and not converted for industrial use.**
 - c) **During inspection you were found discharging industrial wastewater directly into the drain without any proper treatment.**
8. And whereas show cause notice dated 12.12.2019 for intended direction under Section 33(A) of Water Act, 1974 was issued by Regional Office., Jaipur (North) with given time of 15 days after issuance of the notice. However, you have failed to submit any reply of the show cause notice within stipulated time.
9. And whereas, National Green Tribunal (N.G.T.) delivered a decision on May 08, 2013 in the application no. 37 of 2012; Wassan Singh V/s State of Punjab regarding, and it was enjoined upon all the industrial operations and process to close down their production activity which are operating without proper consent of the State Board. State pollution control Board has also been directed to seal such defaulter units.
10. And whereas above stated non-compliance and violations of the provisions of the Water Act have been viewed seriously by the Board.
11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 33A of Water Act and in performance of its functions under the Water Act,



RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional area, Jhalana Doongri, Jaipur.

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www.rpcb.nic.in email: tcd.rpcb@gmail.com

issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- (a) To close down your unit forthwith and
- (b) Stoppage or regulation of the supply of electricity or water or any other service to your unit.

Therefore, the State Board in exercise of the powers conferred upon it under section 33A and in performance of functions under the Water Act, hereby directs you to, forthwith, close down your industrial plant M/s Imran Dyeing Plot No. 146, Hussain Colony, Near Krishna Colony, Amer Road, District-Jaipur and further puts you to notice that failure of making compliance of these directions issued by the State Board under section 33 A is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with fine under section 41(2) of the Act.

Sd

(Bhuvnesh Mathur)
Sr. Env. Engineer (Textile)

Copy to following for information & necessary action:-

1. The Principal Secretary, Urban Development and Housing, Jaipur with a request to take action as per minutes of Chief Secretary meeting dated 24.06.2020 where action on units located in non-confirming area is to be taken by land and revenue departments. Also instruct the concerned officers to ensure that these activities shall not start again after ensuring complete closure.
2. Secretary, Department of Local Self Government, Jaipur with a request to take action as per minutes of Chief Secretary meeting dated 24.06.2020 where action on units located in non-confirming area is to be taken by land and revenue departments. Also instruct the concerned officers to ensure that these activities shall not start again after ensuring complete closure.
3. Director, Local Bodies, Jaipur with a request to take action as per minutes of Chief Secretary meeting dated 24.06.2020 where action on units located in non-confirming area is to be taken by land and revenue departments. Also instruct the concerned officers to ensure that these activities shall not start again after ensuring complete closure.
4. The District Collector, Jaipur with the request to close down plant M/s Imran Dyeing Plot No. 146, Hussain Colony, Near Krishna Colony, Amer Road, District-Jaipur and ensure compliance of these directions
5. The Executive Engineer, Jaipur Vidhyut Vitran Nigam Limited, Jaipur (North) with the direction under section 33 A of Water Act to forthwith, disconnect the electric supply of M/s Imran Dyeing Plot No. 146, Hussain Colony, Near Krishna Colony, Amer Road, District-Jaipur (A/c No: 1706/18) and confirm compliance of these directions as accomplishment thereof is binding upon you under the said Acts and submit by 06.01.2022.
6. Regional Officer, Regional Officer, Rajasthan State Pollution Control Board, Jaipur (N) to seal D.G. sets, Bore Well supplying water to the process if any and such other equipments, so as to affect complete closure of the industrial plant and send compliance report to the Head Office by 06.01.2022.
7. Master file, Group Textile, Rajasthan State Pollution Control Board, Jaipur.

Bhuvnesh Mathur

Sr. Env. Engineer (Textile)



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4, Institutional area, Jhalana Doongri, Jaipur.

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No. F.5 (Gen-40) RPCB/ Textile/ 2221

Dated : 21.12.21.

M/s Abdul Kadir,
Plot No. 86, Hazrat Ali Nagar, Ramgarh Mod
District- Jaipur

Sub:- Direction for closure under the provisions of section 33A of the Water (Prevention & Control of Pollution) Act, 1974.

Ref:- (i) Show Cause Notice dated 12.12.2019 issued to the industry by Regional Office. Jaipur (North).

(ii) Joint Survey dated 03.12.2019 & 05.12.2019 by officials from Land Revenue department, J.V.V.N.L., D.I.C. and R.S.P.C.B.

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water pollution.
4. And whereas M/s Abdul Kadir, (herein after referred to as the "Industry") is engaged in operating a plant/industry at Plot No. 86, Hazrat Ali Nagar, Ramgarh Mod District- Jaipur for processing of textiles.
5. And whereas section 25/26 of the Water Act prohibits establishing or operating an industrial plant and discharge of effluent without obtaining previous consent of the State Board.
6. And whereas you are operating your plant without obtaining prior consent from the State Board.
7. And whereas, your unit was inspected by the officials of the Land Revenue Department, J.V.V.N.L., D.I.C. and R.S.P.C.B on 03.12.2019 and 05.12.2019 and it was observed that:
 - a) **You are operating your unit without installing adequate pollution control measures for abatement of pollution and thus causing pollution in the area.**
 - b) **That the land on which plant is established is non-confirming and not converted for industrial use.**
 - c) **During inspection you were found discharging industrial wastewater directly into the drain without any proper treatment.**
8. And whereas show cause notice dated 12.12.2019 for intended direction under Section 33(A) of Water Act, 1974 was issued by Regional Office., Jaipur (North) with given time of 15 days after issuance of the notice. However, you have failed to submit any reply of the show cause notice within stipulated time.
9. And whereas, National Green Tribunal (N.G.T.) delivered a decision on May 08, 2013 in the application no. 37 of 2012; Wassan Singh V/s State of Punjab regarding, and it was enjoined upon all the industrial operations and process to close down their production activity which are operating without proper consent of the State Board. State pollution control Board has also been directed to seal such defaulter units.
10. And whereas above stated non-compliance and violations of the provisions of the Water Act have been viewed seriously by the Board.



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4, Institutional area, Jhalana Doongri, Jaipur.

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11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 33A of Water Act and in performance of its functions under the Water Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- (a) To close down your unit forthwith and
- (b) Stoppage or regulation of the supply of electricity or water or any other service to your unit.

Therefore, the State Board in exercise of the powers conferred upon it under section 33A and in performance of functions under the Water Act, hereby directs you to, forthwith, close down your industrial plant M/s Abdul Kadir, Plot No. 86, Hazrat Ali Nagar, Ramgarh Mod District- Jaipur and further puts you to notice that failure of making compliance of these directions issued by the State Board under section 33 A is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with fine under section 41(2) of the Act.

-sd-

(Bhuvnesh Mathur)

Sr. Env. Engineer (Textile)

Copy to following for information & necessary action:-

1. The Principal Secretary, Urban Development and Housing, Jaipur with a request to take action as per minutes of Chief Secretary meeting dated 24.06.2020 where action on units located in non-confirming area is to be taken by land and revenue departments. Also instruct the concerned officers to ensure that these activities shall not start again after ensuring complete closure.
2. Secretary, Department of Local Self Government, Jaipur with a request to take action as per minutes of Chief Secretary meeting dated 24.06.2020 where action on units located in non-confirming area is to be taken by land and revenue departments. Also instruct the concerned officers to ensure that these activities shall not start again after ensuring complete closure.
3. Director, Local Bodies, Jaipur with a request to take action as per minutes of Chief Secretary meeting dated 24.06.2020 where action on units located in non-confirming area is to be taken by land and revenue departments. Also instruct the concerned officers to ensure that these activities shall not start again after ensuring complete closure.
4. The District Collector, Jaipur with the request to close down plant of M/s Abdul Kadir, Plot No. 86, Hazrat Ali Nagar, Ramgarh Mod, District- Jaipur and ensure compliance of these directions
5. The Executive Engineer, Jaipur Vidhyut Vitran Nigam Limited, Jaipur (North) with the direction under section 33 A of Water Act to forthwith, disconnect the electric supply of M/s Abdul Kadir, Plot No. 86, Hazrat Ali Nagar, Ramgarh Mod, District- Jaipur (A/c No : 1702/34) and confirm compliance of these directions as accomplishment thereof is binding upon you under the said Acts and submit by 06.01.2022.
6. Regional Officer, Regional Officer, Rajasthan State Pollution Control Board, Jaipur (N) to seal D.G. sets, Bore Well supplying water to the process if any and such other equipments, so as to affect complete closure of the industrial plant and send compliance report to the Head Office by 06.01.2022.
7. Master file, Group Textile, Rajasthan State Pollution Control Board, Jaipur.

[Handwritten signature]

Sr. Env. Engineer (Textile)



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4, Institutional area, Jhalana Doongri, Jaipur.

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No. F.5 (Gen-40) RPCB/ Textile/ 203

Dated : 21/12/21

M/s M.D. Colour,

Plot No. 26, 27 and 28, Mehboob Vihar, Opposite Idgaah, Delhi By-pass,

District-Jaipur

Sub:- Direction for closure under the provisions of section 33A of the Water (Prevention & Control of Pollution) Act, 1974.

Ref:- (i) Show Cause Notice dated 12.12.2019 issued to the industry by Regional Office, Jaipur (North).

(ii) Joint Survey dated 03.12.2019 & 05.12.2019 by officials from Land Revenue department, J.V.V.N.L., D.I.C. and R.S.P.C.B.

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water pollution.
4. And whereas M/s M.D. Colour, (herein after referred to as the "Industry") is engaged in operating a plant/industry at Plot No. 26, 27 and 28, Mehboob Vihar, Opposite Idgaah, Delhi By-pass, District- Jaipur for processing of textiles.
5. And whereas section 25/26 of the Water Act prohibits establishing or operating an industrial plant and discharge of effluent without obtaining previous consent of the State Board.
6. And whereas you are operating your plant without obtaining prior consent from the State Board.
7. And whereas, your unit was inspected by the officials of the Land Revenue Department, J.V.V.N.L., D.I.C. and R.S.P.C.B on 03.12.2019 and 05.12.2019 and it was observed that:
 - a) You are operating your unit without installing adequate pollution control measures for abatement of pollution and thus causing pollution in the area.
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9. And whereas, National Green Tribunal (N.G.T.) delivered a decision on May 08, 2013 in the application no. 37 of 2012; Wassan Singh V/s State of Punjab regarding, and it was enjoined upon all the industrial operations and process to close down their production activity which are operating without proper consent of the State Board. State pollution control Board has also been directed to seal such defaulter units.
10. And whereas above stated non-compliance and violations of the provisions of the Water Act have been viewed seriously by the Board.
11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 33A of Water Act and in performance of its functions under the Water Act,



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Phone: 0141-5159802 EPBAX: 5159600,5159699 Fax: 5159694-97

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issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- (a) To close down your unit forthwith and
- (b) Stoppage or regulation of the supply of electricity or water or any other service to your unit.

Therefore, the State Board in exercise of the powers conferred upon it under section 33A and in performance of functions under the Water Act, hereby directs you to, forthwith, close down your industrial plant M/s M.D. Colour, Plot No. 26, 27 and 28, Mehboob Vihar, Opposite Idgaah, Delhi By-pass, District-Jaipur and further puts you to notice that failure of making compliance of these directions issued by the State Board under section 33 A is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with fine under section 41(2) of the Act.

— Sd —

(Bhuvnesh Mathur)
Sr. Env. Engineer (Textile)

Copy to following for information & necessary action:-

1. The Principal Secretary, Urban Development and Housing, Jaipur with a request to take action as per minutes of Chief Secretary meeting dated 24.06.2020 where action on units located in non-confirming area is to be taken by land and revenue departments. Also instruct the concerned officers to ensure that these activities shall not start again after ensuring complete closure.
2. Secretary, Department of Local Self Government, Jaipur with a request to take action as per minutes of Chief Secretary meeting dated 24.06.2020 where action on units located in non-confirming area is to be taken by land and revenue departments. Also instruct the concerned officers to ensure that these activities shall not start again after ensuring complete closure.
3. Director, Local Bodies, Jaipur with a request to take action as per minutes of Chief Secretary meeting dated 24.06.2020 where action on units located in non-confirming area is to be taken by land and revenue departments. Also instruct the concerned officers to ensure that these activities shall not start again after ensuring complete closure.
4. The District Collector, Jaipur with the request to close down plant M/s M.D. Colour, Plot No. 26, 27 and 28, Mehboob Vihar, Opposite Idgaah, Delhi By-pass, District-Jaipur and ensure compliance of these directions
5. The Executive Engineer, Jaipur Vidhyut Vitran Nigam Limited, Jaipur (North) with the direction under section 33 A of Water Act to forthwith, disconnect the electric supply of M/s M.D. Colour, Plot No. 26, 27 and 28, Mehboob Vihar, Opposite Idgaah, Delhi By-pass, District-Jaipur (A/c No: 2216/302) and confirm compliance of these directions as accomplishment thereof is binding upon you under the said Acts and submit by 06.01.2022.
6. Regional Officer, Regional Officer, Rajasthan State Pollution Control Board, Jaipur (N) to seal D.G. sets, Bore Well supplying water to the process if any and such other equipments, so as to affect complete closure of the industrial plant and send compliance report to the Head Office by 06.01.2022.
7. Master file, Group Textile, Rajasthan State Pollution Control Board, Jaipur.


Sr. Env. Engineer (Textile)



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No. F.5 (Gen-40) RPCB/ Textile/ 2229

Dated : 21.12.21

M/s Zakir Bhai,
Plot No. 69, Govidpuri East, Amer Road,
District-Jaipur

Sub:- Direction for closure under the provisions of section 33A of the Water (Prevention & Control of Pollution) Act, 1974.

Ref:- (i) Show Cause Notice dated 12.12.2019 issued to the industry by Regional Office. Jaipur (North).

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3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water pollution.
4. And whereas M/s Zakir Bhai, (herein after referred to as the "Industry") is engaged in operating a plant/industry at Plot No. 69, Govidpuri East, Amer Road, District- Jaipur for processing of textiles.
5. And whereas section 25/26 of the Water Act prohibits establishing or operating an industrial plant and discharge of effluent without obtaining previous consent of the State Board.
6. And whereas you are operating your plant without obtaining prior consent from the State Board.
7. And whereas, your unit was inspected by the officials of the Land Revenue Department, J.V.V.N.L., D.I.C. and R.S.P.C.B on 03.12.2019 and 05.12.2019 and it was observed that:
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- (a) To close down your unit forthwith and
- (b) Stoppage or regulation of the supply of electricity or water or any other service to your unit.

Therefore, the State Board in exercise of the powers conferred upon it under section 33A and in performance of functions under the Water Act, hereby directs you to, forthwith, close down your industrial plant M/s Zakir Bhai, Plot No. 69, Govidpuri East, Amer Road, District-Jaipur and further puts you to notice that failure of making compliance of these directions issued by the State Board under section 33 A is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with fine under section 41(2) of the Act.

SA

(Bhuvnesh Mathur)
Sr. Env. Engineer (Textile)

Copy to following for information & necessary action:-

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3. Director, Local Bodies, Jaipur with a request to take action as per minutes of Chief Secretary meeting dated 24.06.2020 where action on units located in non-confirming area is to be taken by land and revenue departments. Also instruct the concerned officers to ensure that these activities shall not start again after ensuring complete closure.
4. The District Collector, Jaipur with the request to close down plant M/s Zakir Bhai, Plot No. 69, Govidpuri East, Amer Road, District-Jaipur and ensure compliance of these directions
5. The Executive Engineer, Jaipur Vidhyut Vitran Nigam Limited, Jaipur (North) with the direction under section 33 A of Water Act to forthwith, disconnect the electric supply of M/s Zakir Bhai, Plot No. 69, Govidpuri East, Amer Road, District-Jaipur (A/c No: 1704/145) and confirm compliance of these directions as accomplishment thereof is binding upon you under the said Acts and submit by 06.01.2022.
6. Regional Officer, Regional Officer, Rajasthan State Pollution Control Board, Jaipur (N) to seal D.G. sets, Bore Well supplying water to the process if any and such other equipments, so as to affect complete closure of the industrial plant and send compliance report to the Head Office by 06.01.2022.
7. Master file, Group Textile, Rajasthan State Pollution Control Board, Jaipur.

Bhuvnesh Mathur
Sr. Env. Engineer (Textile)



RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional area, Jhalana Doongri, Jaipur.

Phone: 0141-5159802 EPBAX: 5159600,5159699 Fax: 5159694-97

www.rpcb.nic.in email: tcd.rpcb@gmail.com

No. F.5 (Gen-40) RPCB/ Textile/ 2213

Dated : 21.12.21

M/s Mohammed Nisaar,
Plot No. 62, Govindpuri East, Amer Road,
District-Jaipur.

Sub:- Direction for closure under the provisions of section 33A of the Water (Prevention & Control of Pollution) Act, 1974.

Ref:- (i) Show Cause Notice dated 12.12.2019 issued to the industry by Regional Office. Jaipur (North).

(ii) Joint Survey dated 03.12.2019 & 05.12.2019 by officials from Land Revenue department, J.V.V.N.L., D.I.C. and R.S.P.C.B.

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water pollution.
4. And whereas M/s Mohammed Nisaar, (herein after referred to as the "Industry") is engaged in operating a plant/industry at Plot No. 62, Govindpuri East, Amer Road, District- Jaipur for processing of textiles.
5. And whereas section 25/26 of the Water Act prohibits establishing or operating an industrial plant and discharge of effluent without obtaining previous consent of the State Board.
6. And whereas you are operating your plant without obtaining prior consent from the State Board.
7. And whereas, your unit was inspected by the officials of the Land Revenue Department, J.V.V.N.L., D.I.C. and R.S.P.C.B on 03.12.2019 and 05.12.2019 and it was observed that:
 - a) **You are operating your unit without installing adequate pollution control measures for abatement of pollution and thus causing pollution in the area.**
 - b) **That the land on which plant is established is non-confirming and not converted for industrial use.**
 - c) **During inspection you were found discharging industrial wastewater directly into the drain without any proper treatment.**
8. And whereas show cause notice dated 12.12.2019 for intended direction under Section 33(A) of Water Act, 1974 was issued by Regional Office., Jaipur (North) with given time of 15 days after issuance of the notice. However, you have failed to submit any reply of the show cause notice within stipulated time.
9. And whereas, National Green Tribunal (N.G.T.) delivered a decision on May 08, 2013 in the application no. 37 of 2012; Wassan Singh V/s State of Punjab regarding, and it was enjoined upon all the industrial operations and process to close down their production activity which are operating without proper consent of the State Board. State pollution control Board has also been directed to seal such defaulter units.
10. And whereas above stated non-compliance and violations of the provisions of the Water Act have been viewed seriously by the Board.



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11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 33A of Water Act and in performance of its functions under the Water Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- (a) To close down your unit forthwith and
- (b) Stoppage or regulation of the supply of electricity or water or any other service to your unit.

Therefore, the State Board in exercise of the powers conferred upon it under section 33A and in performance of functions under the Water Act, hereby directs you to, forthwith, close down your industrial plant M/s Mohammed Nisaar, Plot No. 62, Govindpuri East, Amer Road, District-Jaipur and further puts you to notice that failure of making compliance of these directions issued by the State Board under section 33 A is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with fine under section 41(2) of the Act.

(Bhuvanesh Mathur)

Sr. Env. Engineer (Textile)

Copy to following for information & necessary action:-

1. The Principal Secretary, Urban Development and Housing, Jaipur with a request to take action as per minutes of Chief Secretary meeting dated 24.06.2020 where action on units located in non-confirming area is to be taken by land and revenue departments. Also instruct the concerned officers to ensure that these activities shall not start again after ensuring complete closure.
2. Secretary, Department of Local Self Government, Jaipur with a request to take action as per minutes of Chief Secretary meeting dated 24.06.2020 where action on units located in non-confirming area is to be taken by land and revenue departments. Also instruct the concerned officers to ensure that these activities shall not start again after ensuring complete closure.
3. Director, Local Bodies, Jaipur with a request to take action as per minutes of Chief Secretary meeting dated 24.06.2020 where action on units located in non-confirming area is to be taken by land and revenue departments. Also instruct the concerned officers to ensure that these activities shall not start again after ensuring complete closure.
4. The District Collector, Jaipur with the request to close down plant M/s Mohammed Nisaar, Plot No. 62, Govindpuri East, Amer Road, District-Jaipur and ensure compliance of these directions
5. The Executive Engineer, Jaipur Vidhyut Vitran Nigam Limited, Jaipur (North) with the direction under section 33 A of Water Act to forthwith, disconnect the electric supply of M/s Mohammed Nisaar, Plot No. 62, Govindpuri East, Amer Road, District-Jaipur (A/c No: 1704/94) and confirm compliance of these directions as accomplishment thereof is binding upon you under the said Acts and submit by 06.01.2022.
6. Regional Officer, Regional Officer, Rajasthan State Pollution Control Board, Jaipur (N) to seal D.G. sets, Bore Well supplying water to the process if any and such other equipments, so as to affect complete closure of the industrial plant and send compliance report to the Head Office by 06.01.2022.
7. Master file, Group Textile, Rajasthan State Pollution Control Board, Jaipur.

Sr. Env. Engineer (Textile)



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No. F.5 (Gen-40) RPCB/ Textile/ 2245

Dated : 21/12/21

M/s Anees,
Plot No. 62, Govindpuri East, Amer Road,
District-Jaipur

Sub:- Direction for closure under the provisions of section 33A of the Water (Prevention & Control of Pollution) Act, 1974.

Ref:- (i) Show Cause Notice dated 12.12.2019 issued to the industry by Regional Office. Jaipur (North).

(ii) Joint Survey dated 03.12.2019 & 05.12.2019 by officials from Land Revenue department, J.V.V.N.L., D.I.C. and R.S.P.C.B.

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water pollution.
4. And whereas M/s Anees, (herein after referred to as the "Industry") is engaged in operating a plant/industry at Plot No. 62, Govindpuri East, Amer Road, District- Jaipur for processing of textiles.
5. And whereas section 25/26 of the Water Act prohibits establishing or operating an industrial plant and discharge of effluent without obtaining previous consent of the State Board.
6. And whereas you are operating your plant without obtaining prior consent from the State Board.
7. And whereas, your unit was inspected by the officials of the Land Revenue Department, J.V.V.N.L., D.I.C. and R.S.P.C.B on 03.12.2019 and 05.12.2019 and it was observed that:
 - a) **You are operating your unit without installing adequate pollution control measures for abatement of pollution and thus causing pollution in the area.**
 - b) **That the land on which plant is established is non-confirming and not converted for industrial use.**
 - c) **During inspection you were found discharging industrial wastewater directly into the drain without any proper treatment.**
8. And whereas show cause notice dated 12.12.2019 for intended direction under Section 33(A) of Water Act, 1974 was issued by Regional Office., Jaipur (North) with given time of 15 days after issuance of the notice. However, you have failed to submit any reply of the show cause notice within stipulated time.
9. And whereas, National Green Tribunal (N.G.T.) delivered a decision on May 08, 2013 in the application no. 37 of 2012; Wassan Singh V/s State of Punjab regarding, and it was enjoined upon all the industrial operations and process to close down their production activity which are operating without proper consent of the State Board. State pollution control Board has also been directed to seal such defaulter units.
10. And whereas above stated non-compliance and violations of the provisions of the Water Act have been viewed seriously by the Board.



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11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 33A of Water Act and in performance of its functions under the Water Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-
- To close down your unit forthwith and
 - Stoppage or regulation of the supply of electricity or water or any other service to your unit.

Therefore, the State Board in exercise of the powers conferred upon it under section 33A and in performance of functions under the Water Act, hereby directs you to, forthwith, close down your industrial plant M/s Anees, Plot No. 62, Govindpuri East, Amer Road, Jaipur and further puts you to notice that failure of making compliance of these directions issued by the State Board under section 33 A is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with fine under section 41(2) of the Act.

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(Bhuvnesh Mathur)
Sr. Env. Engineer (Textile)

Copy to following for information & necessary action:-

- The Principal Secretary, Urban Development and Housing, Jaipur with a request to take action as per minutes of Chief Secretary meeting dated 24.06.2020 where action on units located in non-confirming area is to be taken by land and revenue departments. Also instruct the concerned officers to ensure that these activities shall not start again after ensuring complete closure.
- Secretary, Department of Local Self Government, Jaipur with a request to take action as per minutes of Chief Secretary meeting dated 24.06.2020 where action on units located in non-confirming area is to be taken by land and revenue departments. Also instruct the concerned officers to ensure that these activities shall not start again after ensuring complete closure.
- Director, Local Bodies, Jaipur with a request to take action as per minutes of Chief Secretary meeting dated 24.06.2020 where action on units located in non-confirming area is to be taken by land and revenue departments. Also instruct the concerned officers to ensure that these activities shall not start again after ensuring complete closure.
- The District Collector, Jaipur with the request to close down plant of M/s Anees, Plot No. 62, Govindpuri East, Amer Road, Jaipur and ensure compliance of these directions
- The Executive Engineer, Jaipur Vidhyut Vitran Nigam Limited, Jaipur (North) with the direction under section 33 A of Water Act to forthwith, disconnect the electric supply of M/s Anees, Plot No. 62, Govindpuri East, Amer Road, Jaipur (A/c No: 1704/18) and confirm compliance of these directions as accomplishment thereof is binding upon you under the said Acts and submit by 06.01.2022.
- Regional Officer, Regional Officer, Rajasthan State Pollution Control Board, Jaipur (N) to seal D.G. sets, Bore Well supplying water to the process if any and such other equipments, so as to affect complete closure of the industrial plant and send compliance report to the Head Office by 06.01.2022.
- Master file, Group Textile, Rajasthan State Pollution Control Board, Jaipur.

Bhuvnesh Mathur
Sr. Env. Engineer (Textile)



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No. F.5 (Gen-40) RPCB/ Textile/ 2204

Dated : 21.12.21

M/s Yakub Bhai (C/o Sh. Mohammad Ibrahim),
Fakeero ki Dungri, Near Jaakiran Masjid, Govind Nagar East, Ramgarh Mod
District-Jaipur

Sub:- Direction for closure under the provisions of section 33A of the Water (Prevention & Control of Pollution) Act, 1974.

Ref:- (i) Show Cause Notice dated 12.12.2019 issued to the industry by Regional Office, Jaipur (North).

(ii) Joint Survey dated 03.12.2019 & 05.12.2019 by officials from Land Revenue department, J.V.V.N.L., D.I.C. and R.S.P.C.B.

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water pollution.
4. And whereas M/s Yakub Bhai, (herein after referred to as the "Industry") is engaged in operating a plant/industry at Fakeero ki Dungri, Near Jaakiran Masjid, Govind Nagar East, Ramgarh Mod, District- Jaipur for processing of textiles.
5. And whereas section 25/26 of the Water Act prohibits establishing or operating an industrial plant and discharge of effluent without obtaining previous consent of the State Board.
6. And whereas you are operating your plant without obtaining prior consent from the State Board.
7. And whereas, your unit was inspected by the officials of the Land Revenue Department, J.V.V.N.L., D.I.C. and R.S.P.C.B on 03.12.2019 and 05.12.2019 and it was observed that:
 - a) **You are operating your unit without installing adequate pollution control measures for abatement of pollution and thus causing pollution in the area.**
 - b) **That the land on which plant is established is non-confirming and not converted for industrial use.**
 - c) **During inspection you were found discharging industrial wastewater directly into the drain without any proper treatment.**
8. And whereas show cause notice dated 12.12.2019 for intended direction under Section 33(A) of Water Act, 1974 was issued by Regional Office., Jaipur (North) with given time of 15 days after issuance of the notice. However, you have failed to submit any reply of the show cause notice within stipulated time.
9. And whereas, National Green Tribunal (N.G.T.) delivered a decision on May 08, 2013 in the application no. 37 of 2012; Wassan Singh V/s State of Punjab regarding, and it was enjoined upon all the industrial operations and process to close down their production activity which are operating without proper consent of the State Board. State pollution control Board has also been directed to seal such defaulter units.
10. And whereas above stated non-compliance and violations of the provisions of the Water Act have been viewed seriously by the Board.
11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 33A of Water Act and in performance of its functions under the Water Act,



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4, Institutional area, Jhalana Doongri, Jaipur.

Phone: 0141-5159802 EPBAX: 5159600,5159699 Fax: 5159694-97

www.rpcb.nic.in email: tcd.rpcb@gmail.com

issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- (a) To close down your unit forthwith and
- (b) Stoppage or regulation of the supply of electricity or water or any other service to your unit.

Therefore, the State Board in exercise of the powers conferred upon it under section 33A and in performance of functions under the Water Act, hereby directs you to, forthwith, close down your industrial plant M/s Yakub Bhai (C/o Sh. Mohammad Ibrahim), Fakeero ki Dungri, Near Jaakiran Masjid, Govind Nagar East, Ramgarh Mod. District-Jaipur and further puts you to notice that failure of making compliance of these directions issued by the State Board under section 33 A is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with fine under section 41(2) of the Act.

[Handwritten signature]

(Bhuvnesh Mathur)
Sr. Env. Engineer (Textile)

Copy to following for information & necessary action:-

1. The Principal Secretary, Urban Development and Housing, Jaipur with a request to take action as per minutes of Chief Secretary meeting dated 24.06.2020 where action on units located in non-confirming area is to be taken by land and revenue departments. Also instruct the concerned officers to ensure that these activities shall not start again after ensuring complete closure.
2. Secretary, Department of Local Self Government, Jaipur with a request to take action as per minutes of Chief Secretary meeting dated 24.06.2020 where action on units located in non-confirming area is to be taken by land and revenue departments. Also instruct the concerned officers to ensure that these activities shall not start again after ensuring complete closure.
3. Director, Local Bodies, Jaipur with a request to take action as per minutes of Chief Secretary meeting dated 24.06.2020 where action on units located in non-confirming area is to be taken by land and revenue departments. Also instruct the concerned officers to ensure that these activities shall not start again after ensuring complete closure.
4. The District Collector, Jaipur with the request to close down plant M/s Yakub Bhai (C/o Sh. Mohammad Ibrahim), Fakeero ki Dungri, Near Jaakiran Masjid, Govind Nagar East, Ramgarh Mod, District-Jaipur and ensure compliance of these directions
5. The Executive Engineer, Jaipur Vidhyut Vitran Nigam Limited, Jaipur (North) with the direction under section 33 A of Water Act to forthwith, disconnect the electric supply of M/s Yakub Bhai (C/o Sh. Mohammad Ibrahim), Fakeero ki Dungri, Near Jaakiran Masjid, Govind Nagar East, Ramgarh Mod, District-Jaipur (A/c No: 1601/185) and confirm compliance of these directions as accomplishment thereof is binding upon you under the said Acts and submit by 06.01.2022.
6. Regional Officer, Regional Officer, Rajasthan State Pollution Control Board, Jaipur (N) to seal D.G. sets, Bore Well supplying water to the process if any and such other equipments, so as to affect complete closure of the industrial plant and send compliance report to the Head Office by 06.01.2022.
7. Master file, Group Textile, Rajasthan State Pollution Control Board, Jaipur.

[Handwritten signature]
Sr. Env. Engineer (Textile)



क्रमांक:एफ-5 (Gen-15)/रा.प्र.नि.मं./टेक्सटाईल/२९५

दिनांक 22/5/18

M/s Farim Bhai,
12, Punjabi Colony, Delhi by pass,
District-Jaipur

WOC/Agg(A)

25/05/18

विषय:- जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 33 (ए) के अन्तर्गत उद्योग को बन्द कराये जाने बाबत निर्देश।

1. यह है कि राजस्थान में जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 (जिसे बाद में "जल अधिनियम" कहा गया) दिनांक 23.03.1974 से पूरे प्रदेश में लागू किया गया।
2. और यह है कि जल अधिनियम, जल प्रदूषण के रोकथाम, नियंत्रण एवं न्यूनीकरण के लिये और जल की गुणवत्ता को बनाये रखने एवं बहाल करने के लिये अधिनियमित किया गया। राजस्थान प्रदूषण नियंत्रण मण्डल (जिसे बाद में 'बोर्ड' कहा गया) को इस तरह के कदम उठाने की शक्ति प्रदान की गई है जैसा कि उपरोक्त अधिनियम के प्रावधानों को लागू करने के लिये आवश्यक समझा गया।
3. और यह है कि जल अधिनियम की धारा 24 के प्रावधान के तहत, कोई भी व्यक्ति जानबूझकर किसी भी जहरीले, हानिकारक या प्रदूषणकारी पदार्थ किसी भी जलधारा या कुआ या सीवर या जमीन पर नहीं डाल सकता।
4. और यह है कि जल अधिनियम की धारा 25 व 26 के प्रावधानों के तहत, कोई भी व्यक्ति मण्डल की पूर्व सम्मति के बिना उद्योग स्थापित या प्रक्रिया या उपचार एवं निष्पादन के लिये प्रक्रिया या स्थापित करने के कोई ऐसा कदम नहीं उठाएगा, जिससे जल मल अथवा औद्योगिक प्रदूषित जल को किसी भी जल धारा या कुआ या सीवर या भूमि में निस्त्रावित करने की संभावना हो।
5. और यह है कि आप द्वारा उद्योग का संचालन मैसर्स Farim Bhai के नाम से 12, Punjabi Colony, Delhi by pass, District- Jaipur पर कपडा प्रसंस्करण के लिये किया जा रहा है, जिससे औद्योगिक प्रदूषित जल उत्पन्न होता है जिससे जल प्रदूषण की संभावना रहती है।
6. और यह है कि माननीय उच्च न्यायालय ने पी.एन. मण्डोला विरुद्ध राजस्थान राज्य व अन्य में दिये गये आदेश दिनांक 26.03.2015 के तहत कोई भी राज्य मण्डल की जल अधिनियम के तहत स्थापना/संचालन की सम्मति के बिना उद्योग संचालित नहीं कर सकता है।
7. और यह कि राष्ट्रीय हरित अधिकरण के आदेश दिनांक 08.05.2013 O.A. No. 37, 2012 जो वासन सिंह विरुद्ध पंजाब राज्य के केस में सभी गैर कानूनी कारखानों/औद्योगिक ईकाईयों के काम-काज के बारे में दिया गया। इसमें उन सभी औद्योगिक परिचालनों और उनकी उत्पादन गतिविधियों को बन्द करने के लिये कहा गया है जो राज्य मण्डल की वैद्य सम्मति के बिना काम कर रहे हैं। राज्य प्रदूषण नियंत्रण मण्डल को भी ऐसी दोषी ईकाईयों को सील करने के निर्देश दिये गये हैं।
8. और यह है कि आपके उद्योग के निरीक्षण दिनांक 18.10.2017 से 22.10.2017 के दौरान जल अधिनियम की निम्न अवहेलना पायी गई:-
 - (i) उद्योग राज्य मण्डल की जल अधिनियम के अन्तर्गत बिना पूर्व सम्मति के संचालित है।
 - (ii) अनुपचारित उच्छिष्ट नाली में प्रवाहित करते हुए पाया गया, जो अंततः जलमहल में जाकर मिलती है।

9. और यह है कि मण्डल जल अधिनियम की धारा 33ए के प्रावधानों के अन्तर्गत अपने कार्यों के निष्पादन के तहत किसी भी व्यक्ति, अधिकारी या किसी प्राधिकरण को दिशा निर्देश जारी कर सकता है और ऐसे व्यक्ति, अधिकारी या प्राधिकरण ऐसे दिशा निर्देशों का पालन करने के लिये बाध्य होंगे, जिसमें निम्न प्रत्यक्ष निर्देश जारी करने की शक्ति शामिल है:-

(अ) किसी भी उद्योग संचालन या प्रक्रिया को बन्द (Closure), निषेध (Prohibition) या विनियमन (Regulation) या

(ब) बिजली, पानी या किसी अन्य सेवा की आपूर्ति को रोकना (Stopage) या विनियमन

अतः राज्य मण्डल अनुच्छेद 5 से 9 में दिये गये कारणों के आधार पर, जल अधिनियम की धारा 33ए के प्रावधानों और अधिनियम के तहत इसे प्रदान की जाने वाली शक्तियों का प्रयोग कर आपके उद्योग मैसर्स Farim Bhai के नाम से 12, Punjabi Colony, Delhi by pass, District- Jaipur पर संचालित है, को बन्द करने के निर्देश जारी किये जाते हैं। धारा 33ए के तहत राज्य मण्डल द्वारा जारी दिशा निर्देश की अनुपालना में विफलता धारा 41 (2) के अन्तर्गत अपराध है, जिसकी सजा कम से कम 1 वर्ष 6 माह होगी जिसे 6 वर्ष और जुर्माने तक बढ़ाया जा सकता है।


(अजय कुमार गुप्ता)
सदस्य सचिव

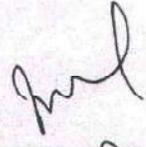
प्रतिलिपी निम्न को सूचनार्थ प्रेषित है।

(i) जिला कलेक्टर, जयपुर।

(ii) अधिष्ठात्री अभियन्ता जयपुर विद्युत वितरण निगम लिमिटेड, जयपुर, जल अधिनियम की धारा 33ए के तहत मैसर्स Farim Bhai के नाम से 12, Punjabi Colony, Delhi by pass, District- Jaipur पर संचालित है कि विद्युत संबंध विच्छेद करने के लिये निर्देश जारी किये जाते हैं और आप इन दिशा निर्देशों की अनुपालना सुनिश्चित करें क्योंकि यह अधिनियम के तहत आप पर बाध्यकारी है।

(iii) क्षेत्रीय अधिकारी, राप्रनिम., जयपुर (नॉर्थ), डीजल जनरेटर सेट (यदि कोई हो) और ऐसे अन्य उपकरणों को सील कर दें ताकि उद्योग के पूर्ण बन्द को सुनिश्चित किया जा सकें और इसकी अनुपालना रिपोर्ट मुख्य कार्यालय में भेजे।

(iv) मास्टर फाईल


सदस्य सचिव



34

Rajasthan State Pollution Control Board
4, Paryavaran Marg, Institutional Area, Jhalana Doongar,
Jaipur-302004

File No:FS(Gen-15)RPCB/UCD / 1146

Registered A/D

Date: 28/10/11

To,

M/s Jinnat Printing Works
Darbar Colony, Delhi Bypass,
Jaipur

Sub: (i) Directions under section 33A of the Water (Prevention and Control of Pollution) Act, 1974.

Ref: (i) Show Cause Notice issued vide letter number F-5(Gen-15)RPCB/UCD/08-089 dated 03/10/2011

Sir

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the country, with effect from 27/03/1974.
2. And whereas the Act has been enacted to provide for the prevention, control and abatement of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas under the provisions of section 24 of the Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter in any stream, or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Act, no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension in addition thereto, which is likely to discharge sewage or trade effluent into a stream, or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas the industry is operating its plant in the name and style of 'M/s Jinnat Printing Works at Darbar Colony, Delhi Bypass Road, Jaipur (hereinafter referred to as the industry)' for processing printing of textile, which generate polluted trade-domestic effluent.
6. And whereas the industry is carrying out processing of textile fabric, and in this process, discharging polluted trade effluent in the excess of the prescribed standards, it has not taken adequate measures for the treatment of trade effluent.
7. And whereas the earlier directions dated 13/04/2007 of the State Board for closure issued under provisions of Water Act were revoked, vide letter dated 27/08/2008 with the specific condition
that the industry shall submit Time bound action plan for shifting of its industrial activities to industrial area within three months, failure to which the unit may be directed to close down.
8. And whereas the Consent to Operate under the Water Act was granted by the Board vide letter dated 24/09/2008 with specific condition that
that industry shall submit an action plan within three months for shifting of present processes to industrial area or otherwise the unit may be directed to be closed down.

9 And whereas as Consent to Operate granted by the Board vide letter dated 24/09/2008 was valid up to 30/04/2009 however, the industry has failed to apply for renewal of Consent to Operate and has not made compliance of conditions of the Consent to Operate.

10 And whereas the operation of the industry after the expiry of the period of consent is violation of the provisions of section 25 of the Water Act.

11 And whereas as show cause notice was issued by the State Board vide letter dated 06/09/2010, however the industry has failed to submit the reply to the show cause notice

12 And whereas the industry was inspected by the officials of the Board on 14/09/2011 and during inspection it was observed that the industry is still in operation at the site, in violation of the provisions of the Water Act and in breach of the conditions of revocation of directions and conditions of Consent to Operate and further observed that:

(a) The ETP was not in operation & its condition showed that it was not in operation since long time.

(b) The unit is operating without Consent to Operate.

(c) The unit has not been relocated, its operations to an industrial area.

13 And whereas, a show cause notice for intended directions was issued by the State Board vide letter No.F.5(Gen-15)RPCB/TCD/987-989 dated 03/10/2011 for violation of the provisions of the Water Act and non compliance of conditions of consent.

14 And whereas the industry has failed to submit any reply to the show cause notice dated 03/10/2011

15 And whereas the State Board may, in exercise of the powers conferred upon it under the provisions of section 33A and in performance of its functions under the Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

(a) The closure, prohibition or regulation of any industry, operation or process or

(b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under section 33A and in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant M/s Jinnat Printing Works, Dabar Colony, Delhi Bypass Road, Jaipur. It may be noted that failure of compliance of these directions, is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with fine under section 41(2) of the Act.

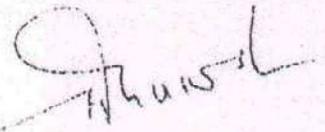
Sd/

Member Secretary

Copy to:-

1. The District Collector, Jaipur to, forthwith, secure closure of industrial plant of M/s Jinnat Printing Works, Dabar Colony, Delhi Bypass Road, Jaipur and submit report of compliance to the State Board.
2. The Executive Engineer, Jaipur Vidhyut Vitran Nigam Limited, Shreeji KI Mori, Tripoliya Bazar, Jaipur to, forthwith, disconnect the supply of electricity to M/s Jinnat Printing Works, Dabar Colony, Delhi Bypass Road, Jaipur and submit report of compliance to the State Board.

3. The Executive Engineer, Public Health Engineering Department, Ramniwas Bazar Chowki, Jaipur to, forthwith, disconnect supply of water to M/s Jinnat Printing Works, Dabar Colony, Delhi Bypass Road, Jaipur and submit compliance report to the State Board.
4. Regional Officer, Regional Officer, Rajasthan State Pollution Control Board, Jaipur ensure compliance of the directions passed by the State Board
5. Master file, Group ICD, Rajasthan State Pollution Control Board, Jaipur


Member Secretary



ANNEXURE- 2

Regional Office (North)
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
E-mail ID : rorpcb.jaipur@gmail.com
Phone: 0141-2850100

Registered/E-mail

F.No.RPCB/ROJP/N/Gen-32/1609-1611

Date: 23/12/2021

Assistant Engineer (O&M)
E-V, Jaipur Division, Jaipur Vidyut Vitaran Nigam Limited,
Brahmpuri, Jaipur

Sub: - Regarding Compliance of Direction for Closure u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974 & 31(A) of Air (Prevention & Control of Pollution), Act 1981.

Ref: - 1. State Board Letter No. F.5(Gen-40) RPCB/Textile/2245 dated 21.12.2021
2. State Board Letter No. F.5(Gen-40) RPCB/Textile/2229 dated 21.12.2021
3. State Board Letter No. F.5(Gen-40) RPCB/Textile/2213 dated 21.12.2021
4. State Board Letter No. F.5(Gen-40) RPCB/Textile/2204 dated 21.12.2021

Sir,

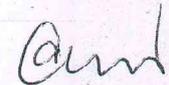
In reference to the above cited subject, it is to inform that Direction for Closure have been issued by State Board for non-compliance of Environment laws against following industries:

1. M/s Zakir Bhai, Plot No. 69, Govindpuri East, Amer Road, Jaipur.
2. M/s Mohammed Nissar, Plot No. 62, Govindpuri East, Amer Road, Jaipur.
3. M/s Anees, Plot No. 62, Govindpuri East, Amer Road, Jaipur.
4. M/s Yakub Bhai (C/o Sh. Mohammad Ibrahim), Fakeero Ki Dhani, Near Jaakiran Masjid, Govind Nagar East, Ramgarh mod, Jaipur.

You are requested to disconnect the electricity supply of the aforementioned industry and send the compliance report immediately to this office so that Compliance may be intimated to Hon'ble National Green Tribunal timely.

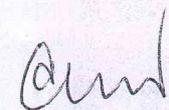
Enclosed: As above

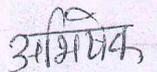
Yours sincerely,


(Vijay Sharma)
Regional Officer o/c

Copy to following for information and further necessary action:

1. Group-in-charge(Textile), RSPCB, Jaipur.
2. SE(JCC), JVVNL, Ram Mandir, Near Railway Station, Jaipur.


Regional Officer o/c





Regional Office (North)
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
E-mail ID : rorpcb.jaipur@gmail.com
Phone: 0141-2850100

Registered/E-mail

F.No.RPCB/ROJP/N/Gen-32/ 1612-1614

Date: 23/12/2021

Assistant Engineer (O&M)
E-II, Jaipur Division, Jaipur Vidyut Vitaran Nigam Limited,
Ramganj, Jaipur

Sub: - Regarding Compliance of Direction for Closure u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974 & 31(A) of Air (Prevention & Control of Pollution), Act 1981.

Ref: - 1. State Board Letter No. F.5(Gen-40) RPCB/Textile/2237 dated 21.12.2021
2. State Board Letter No. F.5(Gen-40) RPCB/Textile/2221 dated 21.12.2021
3. State Board Letter No. F.5(Gen-40) RPCB/Textile/2253 dated 21.12.2021

Sir,

In reference to the above cited subject, it is to inform that Direction for Closure have been issued by State Board for non-compliance of Environment laws against following industries:

1. M/s Imran Dyeing, Plot No. 146, Hussain Colony, Near Krishna Colony, Amer Road, Jaipur.
2. M/s Abdul Kadir, Plot No. 86, Hazrat Ali Nagar, Ramgarh Mod, Jaipur.
3. M/s M.D.Colour, Plot No. 26,27 & 28, Mehboob Vihar, Opposite Idgaah, Delhi by-pass, Jaipur.

You are requested to disconnect the electricity supply of the aforementioned industry and send the compliance report immediately to this office so that Compliance may be intimated to Hon'ble National Green Tribunal timely.

Enclosed: As above

Yours sincerely,

(Vijay Sharma)
Regional Officer

ok

Copy to following for information and further necessary action:

1. Group-in-charge(Textile), RSPCB, Jaipur.
2. SE(JCC), JVVNL, Ram Mandir, Near Railway Station, Jaipur.

Regional Officer

ok

31/12/21



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board

Opposite Road No. 5, VKIA, Sikar Road, Jaipur-302013

Phone: 0141-2850100; e-mail: rorpcb.jaipur@gmail.com

Regd./E-mail

RPCB/ROJP/N/Gen-32/ 1672 - 1673

Date: 11-01-2022

The Superintending Engineer (JCC)
Jaipur Vidyut Vitaran Nigam Limited (JVVNL)
Ram Mandir, Near Railway Station, Jaipur
E-mail: sejcc@jvvn.org

Sub: Compliance of Direction for Closure issued by State Board under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974; regarding
Ref: Directions for closure issued by the State Board (copy enclosed).

Sir,

In reference to the above-cited subject, it is to inform that Direction for Closure were issued by the State Board against 7 industries for non-compliance(s) of Environmental laws, with a copy to respective Executive Engineers, JVVNL with the direction to disconnect the electricity supply of the industry and inform the Rajasthan State Pollution Control Board.

Further, this office vide letter dated 23/12/2021 has also forwarded the list of these 7 directions to concerning AEE (O&M), JVVNL with a request to forward the compliance of directions. However, no compliance regarding disconnection of electricity has been received to date.

The State Board is taking the matter of the compliance of closure directions seriously and the same is also required to be submitted to the Hon'ble National Green Tribunal.

Therefore, you are requested to direct the concerning officials to comply with the closure directions & forward the compliance status to this office immediately.

Please note that the non-compliance of the above directions is punishable under section 41/42 of the Water Act and under section 37(1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may be extended to six years with fine.

Enclosure: - as above.

Yours sincerely,

(Vijay Sharma)

Regional Officer

o/c

Copy to:

Chief Engineer (O&M), Jaipur Division, Jaipur Vidyut Vitaran Nigam Limited, Ram Mandir, Near Railway Station, Jaipur – with a request to direct concerning officials for ensuring compliance of the closure directions.

Regional Officer

o/c



Regional Office (North)
Rajasthan State Pollution Control Board
Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

क्रमांक : रा.प्र.नि.मं./क्षे.का./जयपुर (उत्तर)/लीगल-87/1619

दिनांक :- 24/12/2021

जिला कलेक्टर एवं,
जिला मजिस्ट्रेट,
जयपुर।

विषय:- Original application No. 88/2017 Before the National Green Tribunal Control Zone Branch, Bhopal में पारित आदेश दिनांक 06.10.2021 के क्रम में।

सन्दर्भ:- श्रीमान् का पत्रांक आर-1/(-)2021/एनजीटी/10107 दिनांक 25.11.2021 के क्रम में।

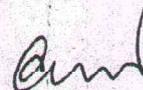
महोदय,

उपरोक्त विषयान्तर्गत सन्दर्भित पत्र के क्रम में निवेदन है कि Original application No 88/2017 Before the National Green Tribunal Control Zone Branch, Bhopal में पारित आदेश दिनांक 06.10.2021 की अनुपालना में राज्य मण्डल ने निम्न उद्योगो को बन्द करने के निर्देश जारी कर उद्योग के विद्युत विच्छेद करने हेतु सम्बन्धित सहायक अभियन्ता को अनुपालना के लिए निर्देशित किया है। (प्रति संलग्न)

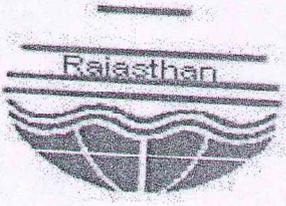
क्र.सं.	उद्योग का नाम	उद्योग का पता	मण्डल द्वारा बन्द करने के आदेश दिनांक
1.	मै. जिन्त प्रिन्टिंग वर्क्स	दरबार कॉलोनी दिल्ली बाईपास, जयपुर।	20.10.2011
2.	मै. फरीम भाई	12, पंजाबी कॉलोनी दिल्ली बाईपास, जयपुर।	22.05.2018
3.	मै. अब्दुल कदीर	प्लॉट नं. 86, हजरत अली नगर, रामगढ़ मोड़, जयपुर	21.12.2021
4.	मै. अनीस	प्लॉट नं. 62, गोविन्दपुरी ईस्ट, आमेर रोड़, जयपुर।	21.12.2021
5.	मै. मोहम्मद निसार	प्लॉट नं. 62 गोविन्दपुरी ईस्ट, आमेर रोड़, जयपुर।	21.12.2021
6.	मै. जाकीर भाई	प्लॉट नं. 69, गोविन्दपुरी ईस्ट, आमेर रोड़, जयपुर।	21.12.2021
7.	मै. ईमरान डाईना	प्लॉट नं. 146 हुसैन कॉलोनी, कृष्णा कॉलोनी के पास, आमेर रोड़, जयपुर।	21.12.2021
8.	मै. एम.डी. कलर	प्लॉट नं. 26,27,28, महबूब विहार, ईदगाह के सामने, दिल्ली बाईपास, जयपुर।	21.12.2021
9.	मै. याकूब भाई के.आ. मोहम्मद इब्राहिम	फकीरों की झूंगरी, जाकीरन मस्जिद के पास, गोविन्द नगर पूर्व, रामगढ़ मोड़ जयपुर।	21.12.2021

निर्देशार्थ सादर प्रस्तुत।

संलग्न-उपरोक्तानुसार


विजय शर्मा
(क्षेत्रीय अधिकारी)





Regional Office (North)
Rajasthan State Pollution Control Board
Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

क्रमांक : रा.प्र.नि.मं./क्षे.का./जयपुर (उत्तर)/लीगल-87/1674 दिनांक :- 11-01-2022

जिला कलेक्टर एवं जिला मजिस्ट्रेट,
जयपुर।

विषय:- Original application No. 88/2017 before the Hon'ble National Green Tribunal Control Zone, Bhopal में पारित आदेश दिनांक 06.10.2021 के क्रम में।

- सन्दर्भ:- 1. श्रीमान् के पत्र आर-1/()2021/एनजीटी/10107 दिनांक 25.11.2021 के क्रम में।
2. इस कार्यालय का पत्र क्रमांक रा.प्र.नि.मं./क्षे.का./जयपुर (उत्तर)/लीगल-87/1619 दिनांक 24.12.2021.

महोदय,

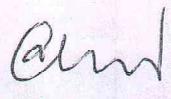
विषयान्तर्गत संदर्भित पत्र के क्रम में निवेदन है कि Original application No. 88/2017 में Hon'ble National Green Tribunal Control Zone, Bhopal द्वारा पारित आदेश दिनांक 06.10.2021 की अनुपालना में राज्य मण्डल द्वारा निम्न उद्योगों को बन्द करने हेतु निर्देश जारी किये गये हैं (प्रति संलग्न)। उपरोक्त के क्रम में संदर्भित पत्र दिनांक 24.12.2021 द्वारा आपको सूचना प्रेषित की गई थी।

क्र.सं.	उद्योग का नाम	उद्योग का पता	मण्डल द्वारा उद्योग बंद करने के आदेश दिनांक
1.	मै. जिन्नत प्रिन्टिंग वर्क्स	दरबार कॉलोनी दिल्ली बाईपास, जयपुर।	20.10.2011
2.	मै. फरीम भाई	12, पंजाबी कॉलोनी दिल्ली बाईपास, जयपुर।	22.05.2018
3.	मै. अब्दुल कदीर	प्लॉट नं. 86, हजरत अली नगर, रामगढ़ मोड़, जयपुर	21.12.2021
4.	मै. अनीस	प्लॉट नं. 62, गोविन्दपुरी ईस्ट, आमेर रोड़, जयपुर।	21.12.2021
5.	मै. मोहम्मद निसार	प्लॉट नं. 62 गोविन्दपुरी ईस्ट, आमेर रोड़, जयपुर।	21.12.2021
6.	मै. जाकीर भाई	प्लॉट नं. 69, गोविन्दपुरी ईस्ट, आमेर रोड़, जयपुर।	21.12.2021
7.	मै. ईमरान डाईन्ग	प्लॉट नं. 146 हुसैन कॉलोनी, कृष्णा कॉलोनी के पास, आमेर रोड़, जयपुर।	21.12.2021
8.	मै. एम.डी. कलर	प्लॉट नं. 26,27,28, महबूब विहार, ईदगाह के सामने, दिल्ली बाईपास, जयपुर।	21.12.2021
9.	मै. याकूब भाई के.आं. मोहम्मद इब्राहिम	फकीरों की डूंगरी, जाकीरन मस्जिद के पास, गोविन्द नगर पूर्व, रामगढ़ मोड़ जयपुर।	21.12.2021

महोदय से अनुरोध है कि सक्षम अधिकारी को अनुपालना करने बाबत निर्देशित करने की कृपा करें। उल्लेखनीय है कि, प्रकरण में सुनवाई की अग्रिम दिनांक 20.01.2022 है।

संलग्न-उपरोक्तानुसार

निर्देशार्थ सादर प्रस्तुत।


विजय शर्मा
(क्षेत्रीय अधिकारी)
o/c